



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. OA 25 of 2005

Applicant (s) Birendra K. Nayak Respondent (s) Union of India

Advocate for Applicant (s) Mr. D.K. Mohanty Advocate for Respondent (s) _____

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

J.P.O. of 10.01.06
filed.

For Registration
on memo

h

Registry

3
9/1/06

For Admission
copy served.

Birendra

h
9/1/06

REGISTER

3
9.1.06
Registrar

Order dated: 10.01.06

Non-payment of ACP benefits to the Applicant is the subject matter of this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985. Applicant has claimed ACP benefits with effect from the year 1999, by treating his entire temporary and regular services into account. It is well settled in law that while granting ACP benefits, the temporary period of service can not be wiped out. It appears, his grievances for ACP benefits, with effect from 1999, have been forwarded to the Naval Headquarters for necessary orders.

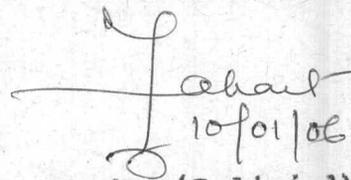
J

Notes of the Registry

Orders of the Tribunal

Since, the grievances of the Applicant are still at redressal stage, at the Naval Headquarters, this Original Application is hereby disposed of with direction to the Respondents to give expeditious consideration to the grievances of the Applicant (pertaining to grant of ACP benefits to him, with effect from 1999) preferably within a period of 180 days from the date of receipt of a copy of this order. While giving consideration to the case of the Applicant, the authorities should give full benefits to the experiences gathered by the Applicant in the both temporary and regular services.

Send copies of this order to the Respondents, along with copies of the Original Application, and free copies of this order be also supplied to Mr. D.K.Mohanty, Id. Counsel appearing for the Applicant and to Mr. U.B.Mohapatra, Id. Sr. Standing Counsel; on whom a copy of this O.A. has already been served.


 10/01/06
 Member (Judicial)

Copies of order dt 10.1.06
 Issued to counsel for
 both sides.

h
 10/1/06

copies of order
 along with copies of
 OA sent to all
 mspat

h
 16/01/06

h
 16/1/06
 5219